

ITEM NO.9

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2019

(Arising out of impugned final judgment and order dated 20-12-2018 in CRLA No. 1816/1987 passed by the High Court Of Judicature At Allahabad)

HEERA SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 45333/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 92894/2019 - EXEMPTION FROM FILING O.T.; IA No. 45334/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Mir Akhtar Hussain, Adv.  
Ms. Sonia Goswami, Adv.  
M. Rakesh Kr. Pant, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG  
Mr. Sarvesh Singh Baghel, AOR  
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

(INDU MARWAH)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)